

W.P.(Crl.)No. 237 OF 1998
ITEM No.36

Court No. 3

SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(Crl.) No. 237/1998

SUBE SINGH

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

(Office report for directions)

Date : 04/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.B. SHAH
HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner (s) Mr. S. Muralidhar, Adv.
Mr. Somiran Sharma, Adv.
Mr. G. Seshagiri Rao, Adv.

For Respondent (s) Mr. R.K. Jain, Sr. Adv.
Mr. D.P. Sin gh, Adv.
Mr Vinay Kumar Garg, Adv.

Mr. K.K. Sood, ASG.
Mr. Tara Chand Sharma, Adv.
Ms. Neelam Sharma, Adv.
Mr. Neeraj Jain, Adv.
Mr. P. Parmeswaran, Adv.

UPON hearing counsel the Court made the following

O R D E R

Learned senior counsel appearing on behalf of the respondent-State submits that the investigation is complete and charge sheet is filed against the concerned officer. Learned counsel for the petitioner submits that in such cases, it has been held by this Court that the State Government or the concerned officers are required to pay damages/compensation. Limited to that question, Issue rule.

Criminal Court is directed to expedite the trial.

KALYANI (JANKI BHATIA)
COURT MASTER